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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 11/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL



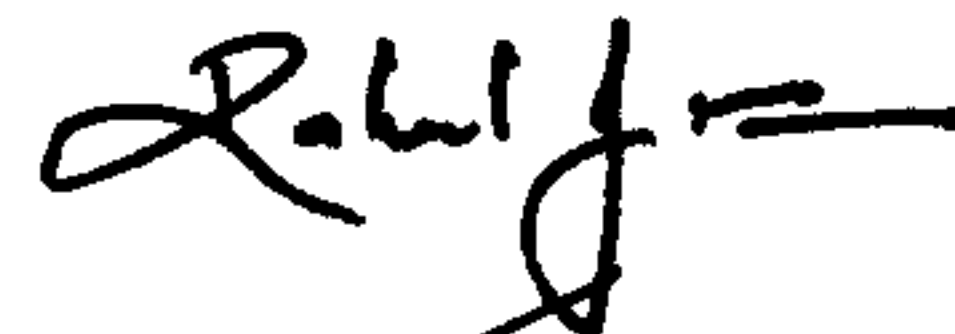

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: Shripad Kulkarni

V/s.

Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A GANDHI	ADVOCATE	RESP.	
2.	Rashid Boatwala	— " —	— " —	
3.	Rahul Jain	— " —	— " —	
4.	Pratik Thakkar	— " —	Operational Creditor	

ORDER

Learned Advocate Mr. Pratik Thakkar present for Operational Creditor/ Petitioner.
Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Rashid Boatwala
with Learned Advocate Mr. Rahul Jain present for Respondent.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Respondent counsel requested time to file objections.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 02.02.2018 for objection of Respondent, if any, and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.